

GOVERNMENT OF KARNATAKA



KARNATAKA LOKAYUKTA

NO: LOK/ARE-11/Enq-406/2013

Multistoreyed Building,
Dr.B.R.Ambedkar Veedhi,
Bengaluru-560 001,
Date: 18/05/2016.

RECOMMENDATION

Sub: Departmental Inquiry against Sri Jayaram K Chauhan, the then Executive Officer, Taluk Panchayath, Indi, Bijapur District – reg.

- Ref: 1) Government Order No. ಗ್ರಾಅಪ/145/ವಿಸೇಬಿ/2013, Bangalore, dated 21/09/2013.
2) Nomination Order No. LOK/INQ/14-A/406/2013 dated 15/10/2013 of Hon'ble Upalokayukta-1, State of Karnataka, Bangalore.
3) Order No. LOK/INQ/14-A/2014 dated 14/03/2014 of Hon'ble Upalokayukta-1.

The Government by its Order dated 21/09/2013 initiated the disciplinary proceedings against Sri Jayaram K Chauhan, the then Executive Officer, Taluk Panchayat, Indi, Bijapur (hereinafter referred to as Delinquent Government Officials, for short as '**DGO**') and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No. LOK/INQ/14-A/406/2013 dated 15/10/2013 nominated the Additional Registrar of Enquiries-(4), Karnataka Lokayukta, Bangalore, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against the DGO for the alleged charge of misconduct, said to have been committed by him.

Thereafter, vide order cited at Reference (3), the inquiry was transferred to Additional Registrar of Enquiries-(11), Karnataka Lokayukta, Bangalore.

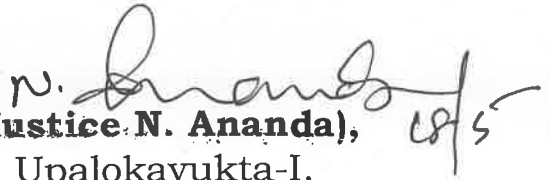
3. The DGO was tried for the following charge:

“That, you-DGO Sri Jayaram K. Chauhan while working as Executive Officer, Taluk Panchayath, Indi, Bijapur District during the year 2013, complaint filed by Sri Bhimanna Thippanna Allolli registered as complaint No.Compt/Uplok/BGM/300/2007 against Smt. Shanthabai, W/o Mahant Badadal, President of Thamba Gram Panchayathi, Indi Taluk was sent to you DGO for certain information through letter dated 20.05.2013. You DGO has failed to submit the information called for under the said letter dated 20.05.2013. Therefore, a show cause notice dated 01.07.2013 was sent to you DGO calling upon you DGO as to why action should not be taken against you DGO, for that also you DGO did not reply. Thereby, you DGO has failed to maintain absolute integrity and devotion to duty, the said act of you was unbecoming of a Government Servant and thereby committed mis-conduct as enumerated u/R 3(1)(i) to (iii) of Karnataka Civil Service (Conduct) Rules 1966”.

4. The Inquiry Officer (Additional Registrar of Enquiries-11), on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has failed to prove the aforesaid charge against DGO.

5. On re-consideration of the oral and documentary evidence, I do not find any reason to differ with the findings recorded by the Inquiry Officer.
6. Therefore, it is hereby recommended to accept the report of the Inquiry Officer to **Exonerate the DGO** from the aforesaid charge.
7. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


(Justice N. Ananda),
Upalokayukta-I,
State of Karnataka,
Bengaluru.

